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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.2382/2003

Thursday, this the 25th day of September, 2003

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. V.K. MAJOTRA, MEMBER (A)

Prem Singh Gosain,
S/o Sh. Bakhtawar Singh,
R/o 147/7, Pushp Vihar, Sec-1,
M.B. Road, New Delhi

(By Advocate : Shri M.K. Bhardwaj) Applicant

Versus

1. The Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi
2. The Directorate of Estate-II,
Ministry of Urban Development,
Nirman Bhawan, New Delhi
3. The Assistant Director (Estate),
Dte. of Estates, Nirman Bhawan,
New Delhi
4. The Administrative Authority,
G Section, Mausam Bhawan, India Met. Department,
Lodhi Road, New Delhi

... Respondents

O R D E R (ORAL)

BY HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J) :

After hearing the learned counsel for applicant at some length, it was pointed out to him that this Tribunal does not have jurisdiction in the matter in the light of the decisions of the Hon'ble Supreme Court in the case of Union of India v. Rasila Ram and Others (J.T. (2000) SC 503) and Hon'ble Delhi High Court in the case of Smt. Babli & Another vs. Govt. of N.C.T. of Delhi and Others (95 (2002) DLT 144 (DB)). It is also noticed that the impugned order (Annexure A-1) has been dealt with and up-held by the Additional District Judge, Delhi, vide his order dated 19.8.2003 in PPA No.268/2003 in Prem Singh Gosain v. Asstt.

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Director of Estates (Litigation) and Others. In the circumstances, the learned counsel seeks permission to withdraw the OA.

2. The OA is accordingly dismissed as withdrawn.

V.K.Majotra

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(V.K. MAJOTRA)
MEMBER (A)

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN (J)

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